

(ii) Notification G. S. R. No. 2021 dated the 16th November, 1968, publishing the Customs and Central Excise Duties Export Drawback (General) Hundred and Twenty-second Amendment Rules, 1968. [Placed in Library. See LT. 2285/68].

THE KEROSENE (FIXATION OF CEILING PRICES) EIGHTH AMENDMENT ORDER, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): Sir, on behalf of Shri K. Raghuramaiah, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Petroleum and Chemicals Notification G.S.R. No. 1808, dated the 28th September, 1968 (in English), publishing the Kerosene (Fixation of Ceiling Prices) Eighth Amendment Order, 1968. [Placed in Library. See No. LT-2289/68].

THE DRUGS AND COSMETICS (THIRD AMENDMENT) RULES, 1968, THE DRUGS AND COSMETICS (SECOND AMENDMENT) RULES, 1968

SHRI B. S. MURTHY: Sir, I also beg to lay on the Table, under section 38 of the Drugs and Cosmetics Act, 1940, a copy each of the following Notifications (in English) of the Ministry of Health, Family Planning and Urban Development (Department of Health and Urban Development):—

(i) Notification S. O. No. 3868, dated the 26th November, 1968, publishing the Drugs and Cosmetics (Third Amendment) Rules, 1968. [Placed in Library. See No. LT-2425/68].

(ii) Notification S. O. No. 3869, dated the 26th October, 1968, publishing the Drugs and Cosmetics (Second Amendment) Rules, 1968. [Placed in Library. See No. LT-2426/68].

उत्तर प्रदेश विद्युत (नियंत्रण की अस्थायी शक्तियाँ) (सांतत्य) अधिनियम, 1968

सिन्हाई तथा विद्युत मंत्रालय में उपमंत्री (प्रोफेसर सिद्धेश्वर प्रसाद) : श्रीमन् मैं उत्तर

प्रदेश विधान मंडल (शक्तियों का प्रत्या-योजन) अधिनियम 1968 की धारा 3 की उपधारा (3) के अधीन उत्तर प्रदेश विद्युत (नियंत्रण की अस्थायी शक्तियाँ) (सांतत्य) अधिनियम 1968 (1968 का राष्ट्रपति का अधिनियम संख्या 26) सभा पटल पर रखता हूँ। [Placed in Library. See No. LT-2291/68]

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): The House stands adjourned till 2-00 P.M.

The House then adjourned for lunch at twenty-seven minutes past one of the clock.

The House reassembled after lunch at two of the clock, THE DEPUTY CHAIRMAN in the Chair.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT ON RAILWAYS (1968-69)

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI ROHANLAL CHATURVEDI): Madam, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways for the year 1968-69.

EXTENSION OF TIME FOR PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE FOREIGN MARRIAGE BILL, 1963

PANDIT S. S. N. TANKHA (Uttar Pradesh): Madam, I move:

“That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to make provision relating to marriages of citizens of India outside India be extended up to the first day of the Sixty seventh Session of the Rajya Sabha.”

The question was put and the motion was adopted.